

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

48.

IA/18/2023 in CP/199(MB)/2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **16.05.2024**

NAME OF THE PARTIES:

Hormuz Phiroze Aderianwalla
Vs
Del. Seatek India Private Limited

SECTION: 241(1), 242(4), 243(1) (b) 244(1) OF THE COMPANIES ACT, 2013. Rule 11 of NCLT

ORDER

1. Mr. Nausher Kohli a/w Mr. Rustam Mulla, Mr. Kaushal Parsekar and Mr. Sohan Kinkhabwala i/b Desai Desai Carrinjee & Mulla, Ld. Counsel for the Applicant present.
2. Counsel for both parties present and they reported that the matter is being explored for settlement between both the parties. For negotiations it may take three weeks' time. Both parties sought further time. Time granted for reporting the settlement. If they fail to settle the matter by next date of hearing the matter can be heard on merits. Final chance is given to both parties.
3. List this IA a/w CP on **27.06.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)